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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No.260/00054 of 2015
Cuttack, this the 5th day of February, 2014

**CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)**

Jaganath Mohanta,
aged about 60 years,
S/o late Chandra Mohan Mohanta,
Permanent resident of Vill-K.C. Pur,
Po- B. Budhikamari,
Via-K.C. Pur, PS-Betnoti,
Dist-Mayurbhanj,
At present working as GDSMP Municipal
Market SO under Mayurbhanj Division.

...Applicant
(Advocates: Mr. T. Rath)

VERSUS

Union of India Represented through

1. The Secretary - Cum- Director General (Posts),
Dak Bhawan, New Delhi-110001
2. Chief Postmaster General, Odisha Circle,
At/Po-Bhubaneswar GPO-751001,
Dist-Khurda.
3. Superintendent of Post Offices,
Mayurbhanj Division,
At/Po/PS-Baripada-757001,
Dist- Mayurbhanj.
4. The Post Master, Baripada HO,
At/Po-Baripada,
Dist- Mayurbhanj.

... Respondents
(Advocate: Mr. D.K. Behera)



ORDER (Oral)

R.C. MISRA, MEMBER (A)

Heard Shri T. Rath, learned counsel appearing for the applicant and Shri D.K. Behera, learned ACGSC appearing for the Respondents and perused the materials placed on record.

2. The applicant in the present case is GDSMP, Municipal Market SO, Mayurbhanj Division under Baripada HO. His grievance is that during verification of TRCA of GDS officials as on 01.01.2006, it ^{was} ~~would~~ be noticed by DA(P) Cuttack that overpayments have been made for the period from 01.01.2006 to 30.09.2009. In the circumstances, an amount of Rs.18,057/- was sought to be recovered. Ld. Counsel for the applicant submitted that the applicant was drawing his TRCA in the slab of Rs.1545-25-2020 as on 31.12.2005 which was to be replaced by the new TRCA slab of Rs.3635-65-5585/- as per D.G. (Posts) New Delhi O.M. No.6-1/2009-PE.II dated 09.10.2009. The issue raised by the learned counsel for the applicant is that this was paid to him and later on was deducted by alleging overpayment.

3. It was further brought to my notice that the applicant has preferred a representation to Chief Postmaster General, Odisha Circle, Bhubaneswar (Respondent No.2) on 01.09.2014 (Annexure-A/7) in which he made a prayer to set aside the reduction of TRCA and consequential reduction of TRCA plus recovery of Rs.1000/- per month from the salary of the applicant started from the month of September 2012 till now should be restored and also the amount which has been allegedly/irregularly recovered from TRCA should be refunded.

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4. Shri D.K. Behera,, learned ACGSC appearing for the Respondents submitted that he does not have any immediate information about the disposal of this representation.

5. However, since a representation has been made and is said to have been pending before the concerned authorities, without going into the merit of the case, I consider it appropriate to give a direction to Respondent No.2 to dispose of the representation dated 01.09.2014 (Annexure-A/7) of the applicant with a reasoned and speaking order and communicate the result thereof to the applicant within a period of 60 days from the date of receipt of copy of this order. It is made clear that till the representation is disposed of and result communicated to the applicant further recovery of TRCA should not be made by the Respondents.

6. With this observation and direction this O.A. stands disposed of at the stage of admission.

7. On the prayer made by Shri T. Rath, learned counsel appearing for the applicant copy of this order along with paper books be sent to Respondent No.2 for compliance for which Shri Rath, undertakes to deposit the postal requites by 09.02.2015.

8. Free copies of this order be made over to learned counsels appearing for both the sides.


(R.C. MISRA)
MEMBER (A)